

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, HYDERABAD BENCH, HELD ON 18.11.2020 AT 11:00 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.28/252/HDB/2020
NAME OF THE COMPANY	Srinikha Travels Pvt Ltd
NAME OF THE PETITIONER(S)	Income Tax Department
NAME OF THE RESPONDENT(S)	Registrar of Companies,Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

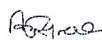
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

1. Matter taken up for hearing through Video Conference in CA No.28/252/HDB/2020, pursuant to hearing held on 03.11.2020, in view of Notice of the Headquarters dated 17.04.2020 read with Notice dated 03.05.2020.
2. Mr. Bhupesh, counsel for the Applicant and Mr. T. Sujana Kumar Reddy, counsel for RoC appeared through video conference.
3. Counsel for the Petitioner stated that the notices to R2 Company and its Directors could not be served. He is directed to issue fresh notice to R2 Company and also to the Directors for making submissions in relation to the issues involved.
4. Put up the matter 11.12.2020.



MEMBER TECHNICAL



MEMBER JUDICIAL